

**HIGH COURT OF SIKKIM  
GANGTOK**

No.: 18 /HCS

Date: 26-11-24

**C-I-R-C-U-L-A-R**

The Hon'ble, the Chief Justice, High Court of Sikkim, is hereby pleased to order that henceforth any travel or movement within the State of Sikkim of any former/retired Judges of the Supreme Court of India or former/retired Chief Justices of this High Court or other High Courts in India or former/retired Judges of this High Court or other High Courts in India, shall be brought to the immediate notice of the Hon'ble, the Chief Justice, High Court of Sikkim.

The above order is in addition to the immediate requirement of bringing all travel or movements within the State of Sikkim in respect of sitting Judges.

**By order of the Hon'ble,  
the Chief Justice**

*sd/-*  
**Registrar General**

**Copy to:- 10317-22/HCS**

1. Central Project Coordinator/Protocol Superintendent, High Court of Sikkim
2. Joint Registrar(IT)-cum-Chief Protocol Officer, High Court of Sikkim
3. Director, Sikkim Judicial Academy, Sokeythang, Gangtok
4. Member Secretary, Sikkim State Legal Services Authority, Gangtok
5. All Judicial Officers of the State
6. Administrative Officers/Court Managers/Section Officers/Office Superintendents of all District Courts
7. File, and
8. Guard file.